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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED, THE 3/10/86

NOTIFICATION
(INCOME-TAX)

No. 6948 (F.No.197/159/86-IT(A1)): In exercise of the powers conferred by clause (v) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sharmapuram Achinam" for the purpose of the said clause for the assessment years 1985-86 to 1986-87.


(ROSHAN SAHAY)

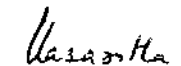
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

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